

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT - IV

ITEM No. 6
Restoration App-25/ND/2022
IB-122/ND/2021

IN THE MATTER OF:

Lalit Grover
Vs.
M/s CVC Poticals (OPC) Pvt Ltd

....Applicant

....Respondent

Order under Section 9 of IBC.

Order delivered on 07.04.2022

Coram:

**MR. DHARMINDER SINGH
HON'BLE MEMBER (JUDICIAL)
MR. HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the Applicant : Ms Parul Sachdeva Adv
For the Respondent :


ORDER

New Restoration App/25/ND/2022

This application has been filed for restoration of the IB application i.e. IB-122/ND/2021 which was dismissed for want of prosecution vide order dated 21.03.2022.

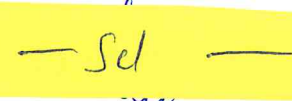
Let notice of the same be issued to the concerned respondent.

Let the matter be fixed for 27.05.2022.


-Sd-

**HEMANT KUMAR SARANGI
MEMBER (TECHNICAL)**

MUKESH


-Sd-

**DHARMINDER SINGH
MEMBER (JUDICIAL)**